

**COURT-I**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**  
**IA NO. 1365 OF 2019 IN**  
**DFR NO. 3024 OF 2018 & IA NOS. 1285 & 1269 OF 2018**

**Dated: 16<sup>th</sup> September, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson**  
**Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**K. Balan**

**...Appellant(s)**

**Versus**

**Reliance Infrastructure Limited & Ors.**

**...Respondent(s)**

Counsel for the Appellant(s) : Mr. Basava Prabhu Patil, Sr. Adv.  
Mr. SrinivasVishven  
Mr. Anand Ganeshan  
Mr. Avi Tandon  
Mr. Anish Agarwal  
Mr. Shriman Kumar  
Mr. Geet Ahuja

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan  
Mr. Mr. Hasan Murtaza  
Ms. Divya Anand for R-1

**ORDER**

Affidavit of Appellant is placed on record. Call records, as directed by this Tribunal, are furnished in sealed cover. Appellant also filed documents indicating that through media (*India Digest and The Economic Times dt. 23,08.2019*) they came to know that initial bids were made between Rs. 1500 to 1700 crores as lease amount but, according to Respondents, no such initial bids were received and nothing has progressed in the lease matter since last adjournment.

Reply, if any, to the affidavit of the Appellant shall be filed within four weeks i.e. on or before 14.10.2019, after duly serving copy to the other side.

Interim directions, if any shall continue till next date of hearing.

List the matter on **30.10.2019**.

**(S.D. Dubey)**  
**Technical Member**

**(Justice Manjula Chellur)**  
**Chairperson**

vt/mkj